

(21)

C.P.No.62/91
in
C.A.No.134/91.

Tribunal's Order:

Dated : 17.3.1993.

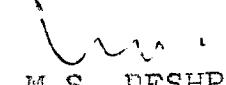
Heard Shri D.B. Walthare, Counsel for the applicant and Shri A.B. Chaudhary, Counsel for the respondents.

The applicant has joined his duties on 14.1.1993 in pursuance of the order passed by this Tribunal. But the arrears of his wages are yet to be paid inspite of the order passed by this Tribunal on 16.9.1992, giving one month for compliance.

Shri Chaudhary states that a SLP has been filed in the Supreme Court against the order passed by this Tribunal but ^{no} stay order has been obtained.

In view of the order passed by this Tribunal we do not think that there is any justification for not paying the amount to the applicant so far. If the applicant is not paid the arrears within 2 months from today as directed by this Tribunal, we direct the respondent Nos.2 to 6 to remain present before the Tribunal on 21.6.1993.


(M.Y. PRICLKAR)
MEMBER (A).


(M.S. DESHPANDE)
VICE CHAIRMAN.

H.

*s/c
dismissed
appeal for
on 19.4.93*

Ch